

ITEM NO.37

COURT NO.12

SECTION XII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 19682/2025

[Arising out of impugned final judgment and order dated 30-06-2022 in CMA No. 3309/2021 passed by the High Court of Judicature at Madras]

R. PALANIYAMMAL & ORS.

Petitioner(s)

VERSUS

R. SUNDARAMBAL & ANR.

Respondent(s)

(IA No. 160348/2025 - EXEMPTION FROM FILING O.T.)

Date : 26-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. R. Sudhakaran, AOR  
Mr. C. Paramasivam, Adv.  
Mr. Y. Arunagiri, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Leave granted.
2. Appeal is allowed in terms of signed order.
3. Pending application(s), if any, shall stand disposed of.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)  
COURT MASTER (NSH)

(Signed order is placed on the file)